

Item No. 4

CBI Case No. 242/2019

CBI Vs. M. Waheed (Chinar CGHS)

14.09.2020.

Present:- Sh. Neetu Singh, Ld. PP for CBI.
A-1 has already expired. Proceedings against him stand abated in view of order dt. 30.01.2019.
Sh. D.B. Goswami, Ld. Counsel for A-3, A-4 & A-5.
Sh. R.P. Shukla, Ld. Counsel for A-6.
Sh. Harish Dasan & Sh. Rajeev Ranjan, Ld. Counsels for A-7.
Sh. Anil Kumar, Ld. Counsel for A-8.
None for remaining accused.

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Sh. R.P. Shukla, Advocate has today made oral submissions on behalf of accused F.D. Malik. He also seeks permission to file written submissions. Same be filed by tomorrow evening positively.

Ld. PP is also directed to file brief written synopsis by tomorrow evening.

List for oral submissions on behalf of A-3, A-4 & A-5 by Sh. Goswami, Advocate on 18.09.2020.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/14.09.2020

Item No. 1
CBI Case No. 403/2019
CBI Vs. M/s Dolphin Scaffoldings Pvt. Ltd

14.09.2020.

Present:- Sh. Neetu Singh, Ld. PP for CBI alongwith HIO Insp. S. Sridhar Iyer.
Accused Sunny Kalra produced from JC through VC.
Sh. Pradeep Rana & Sh. Bharat Gupta, Ld. Counsels for A-1, A-2, A-3, A-6, A-7 & A-8.
Sh. Akhand Pratap Singh, Ld. Counsel for A-5.
Sh. Krishan Kumar Nadar, Ld. Counsel for A-10 & A-11.
Dr. Khushboo Bharadwaj, Ld. Counsel for A-12.
Sh. C.S. Gupta, Ld. Counsel for A-4, A-13 & A-14 alongwith A-13 & A-14 in person.
A-4 i.e. the company M/s Samadhan Management Pvt. Ltd is represented by A-13.
A-9 has not been summoned in this case.

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by the Ahlmad of the Court.

It is submitted by Sh. Pradeep Rana Advocate that his clients namely Sajjan Kalra, Varsha Kalra, Aarti Kalra & Sanjay Kumar Kalra are in the process of returning to India and would return to India most probably by the end of this month or in the first week of the next month. He requests that the bail applications filed on behalf of these accused may be kept pending till next date of hearing.

Accordingly, list for further proceedings on 06.10.2020.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-16
ROUSE AVENUE DISTRICT COURT
NEW DELHI/14.09.2020

Item No. 3

CBI Case No. 214/2019

CBI Vs. Srichand Etc. (Chanderlok CGHS)

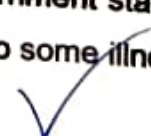
14.09.2020.

Present:- Sh. Neetu Singh, Ld. PP for CBI.
Sh. Abhishek Prasad, Ld. Counsel for accused Narayan Diwakar (A-8), Sri Chand (A-1), Anna Wankhede (A-2), S.P. Saxena (A-4) & K.A Kanekar (A-3) alongwith A-8 Narayan Diwakar in person through VC.
Sh. Amit Khanna, Ld. Counsel for Rohit Saxena (A-6) and Mohit Saxena(A-15).
Dr. Sushil Kumar Gupta, Ld. Counsel for accused S.S. Aswal (A-9).
None for remaining accused.
(Trial qua A-10 Ramesh Chandra has been separated vide order dt. 09.01.2020)
A-13 has already been discharged by the Hon'ble High Court vide order dt. 17.09.2019.

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

An application has been already received from Sh. Amit Khanna, Advocate representing accused Rohit Saxena and Mohit Saxena stating therein that he was unable to contact these two accused for preparing replies to the questionnaires supplied to them u/s 313 Cr PC as he is suffering from fever and has kept himself in isolation as a preventive measure. Thus, he seeks some more time in this regard.

Sh. Abhishek Prasad, Advocate representing accused Srichand and S.P. Saxena also seeks adjournment stating that both these accused had been admitted in the hospital due to some illness and therefore, he was unable to contact them.



Accordingly, list for recording of statements U/s 313 Cr. PC of accused Srichand, S.P. Saxena, Rohit Saxena and Mohit Saxena on 22.09.2020.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/14.09.2020

Item No. 2
CBI Case No. 404/2019
CBI Vs. Sahib Singh Etc (Durga Agencies)

14.09.2020.

Present:- Sh. Neetu Singh, Ld. PP for CBI alongwith HIO Insp. S. Sridhar Iyer.
Proceedings against A-4 Ajant Kumar have already abated due to his death vide order dt. 10.02.2020.
None for accused Sahib Singh and Angad Pal Singh.
Sh. Ayush Jindal and Sh. Vansh Chawla, Ld. Counsels for A-5 & A-6 alongwith A-5 Sanjeev Kapoor in person through VC.
Sh. Amrendra Choubey, Ld. Counsel for A-3 S.C. Rout.
Sh. Siddharth Satija, Ld. Counsel for A-7 Birendra Pratap Singh alongwith A-7 in person.
Sh. Krishan Kumar Nadar, Ld. Counsel for A-8 Ramakant Dabral alongwith said accused in person through VC.
Sh. Ashish Ratra, Ld. Counsel for A-10 Ashish Puri.
A-9 has not been summoned in this case.

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

The IO has already filed a report with regards to the proclamation U/s 82 Cr PC issued against the accused Sahib Singh and Angad Pal Singh, stating therein that the proclamation has been duly executed in presence of two independent witnesses at the address mentioned therein and copies of the proclamation have also been pasted at the conspicuous places of the building. However, nobody has appeared on behalf of these two accused today.

Ld. PP has already filed a joint reply to the two applications U/s 207 Cr PC filed by A-7. Ld. Counsel for A-7 submits that he has not received the copy of the reply. Therefore, Ld. PP is directed to supply a copy of the said reply to the Ld. Counsel for A-7 within two days from today.

List for arguments on all the pending three applications u/s 207 Cr PC on 06.10.2020.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/14.09.2020